

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 979 of 2020**

**IN THE MATTER OF:**

**Hemant Sharma, Liquidator of  
Vishwa Infrastructures & Services Pvt. Ltd.**

**...Appellant**

**Versus**

**State Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Milan Singh Negi, Advocate.**

**For Respondents: Mr. Vipul Agrawal and Mr. Deepak Anand, Advocates  
for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**16.12.2020:** Notice upon Respondent No. 1 has been served. However, there is no appearance on its behalf. Vipul Agrawal, Advocate enters appearance on behalf of Respondent No. 2. He seeks and is permitted to file reply affidavit alongwith vakalatnama within four weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

It will be open to Respondent No.1 to file its reply affidavit within the aforesaid period. Rejoinder thereto, if any, may be filed within the same period as above.

*Cont'd..../*

Short written submissions, not exceeding three pages, may also be filed by the parties alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. II on **27<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

*am/gc*